

Rajya Sabha at its sitting held on the 1st June, 1995."

12.33 1/4 hrs.

[English]

MATERNITY BENEFIT (AMENDMENT) BILL - AS  
PASSED BY RAJYA SABHA.

SECRETARY-GENERAL: Sir, I lay on the Table the Maternity Benefit (Amendment) Bill, 1995, as passed by Rajya Sabha on the 1st June, 1995.

12.33 1/2 hrs.

[English]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS MINUTES

SHRI S. MALLIKARJUNAIAH (TUMKUR): Sir, I beg to lay on the Table the Minutes (Hindi and English versions) of the Forty-eighth to Forty-third sittings of the Committee on Private Members' Bills and Resolutions held during the present session.

12.33 3/4 hrs.

[English]

COMMITTEE ON GOVERNMENT ASSURANCES

*Thirty-first Report*

SHRI BASUDEB ACHARIA (Bankura): Sir, I beg to present the Thirty-first Report (Hindi and English versions) of the Committee on Government Assurances.

12.34 hrs.

[English]

COMMITTEE ON HOME AFFAIRS

*Nineteenth Report*

PROF. M. KAMSON (Outer Manipur): Sir, I Beg to lay on

the Table a copy (Hindi and English versions) of the Nineteenth Report of the Committee on Home Affairs on the Representation of the People (Amendment) Bill, 1995.

12.34 1/4 hrs.

[English]

STANDING COMMITTEE ON HUMAN RESOURCE  
DEVELOPMENT

**Twenty-third, Twenty-fourth, Twenty-fifth, Twenty-sixth, Twenty-seventh and Twenty-eighth Reports.**

SHRIMATI MALINI BHATTACHARYA (Jadavpur) : Sir, I beg to lay on the Table a copy each (Hindi and English versions) of the Twenty-third, Twenty-fourth, Twenty-fifth, Twenty-sixth, Twenty-seventh and Twenty-eighth Reports of the Department-related Parliamentary Standing Committee on Human Resource Development on the Action Taken by the Government on the Committee's recommendations on the Demands for Grants 1994-95 of the Departments of Education, Health, Culture, Youth Affairs and Sports, Women and Child Development and Family Welfare.

12.34 1/2 hrs

[English]

PETITION RE:REHABILITATION OF THE  
PERSONS DISPLACED BY THE VINDHYACHAL  
SUPER THERMAL POWER PROJECT BEING SET  
UP BY THE NATIONAL THERMAL POWER  
CORPORATION.

[Translation]

DR. LAXMINARAIN PANDEY (Mandsaur): I present a petition signed by SHRI BHAGWAN PRASAD TIWARI and others of the villages under Gram Panchayat Area, Shahpur, District Sidhi, Madhya Pradesh, regarding rehabilitation of the persons displaced by the Vindhyachal Super Thermal Power Project being set up by the National Thermal Power Corporation.

[English]

MR.SPEAKER: Now, the House shall take up the legislative business. Shri G. Venkat Swamy to introduce the Bill.

SHRI VIDYACHARANSHUKI A: Sir I do not know whether I can introduce this Bill on his behalf. May I introduce this bill, Sir?

SHRI RAM NAIK: Sir, I have give a notice in respect of that Bill.

MR. SPEAKER : Notice about what?

SHRI RAM NAIK (Bombay North): Sir, about the introduction of the Bill, I have given a notice. Let him introduce the Bill then I will speak. But I don not know whether he is authorised to introduce this Bill. The concerned Minister is not here today. Sir, can the Parliamentary Affairs Minister introduce the Bill?

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Sir, it is a question of propriety. Shri Venkatswamy was here, but now he is not here. He had to lay papers also. On his behalf Shri Shukla laid the papers. Now the Bill is to be introduced, Shri Shukla is introducing the Bill. Let him cast vote also on behalf of all us, we will just go out. Mr. Speaker, Sir, this is not proper. It is not proper to treat the House like this.

SHRI VIDYACHARAN SHUKLA: The hon'ble Minister is not present here and this is an important issue. Therefore, I want to do it with the permission of the House... (*Interruptions*)

SHRI RAM NAIK: Sir, please call him.

SHRI ATAL BIHARI VAJPAYEE: Shri Shukla, You cannot introduce it.

[English]

MR. SPEAKER: I do not think that this should happen.

[Translation]

SHRI RAM NAIK: Sir, I have a suggestion on the basis of discussion that took place earlier, it seems that discussion should take place on this Bill also. There is another Textile Bill No. 41 which has been marked to be introduced tomorrow. Both the Bills are to be discussed tomorrow. First thing is that we have to give amendment because second Bill No. 41, is very exhaustive Bill. This Bill should be introduced in the House to enable us to give notices of our amendments. If the Minister has not come then please grant him special permis-

sion. After coming over here let him introduce both the Bills i.e. No. 40 and 41.

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, it is to be seen that whom the authorities who have the over all responsibility for making arrangements for conducting the business in the Parliament have performed duties? This is Budget Session and only two Demands for Grants have been discussed here so far. There are five Ministers for Parliamentary Affairs. There have been two Ministers for Parliamentary Affairs for years together. Now the are five and even then this is the state of affairs.

MR. SPEAKER: You on behalf of the Government, take the responsibility upon yourself for this lapse.

SHRI VIDYACHARAN SHUKLA: I am ready to do so. All of us know, how the time was spent on different occasions. Now if they find fault with the Minister, then I have nothing to say.

[English]

MR. SPEAKER: There is no reason for the hon. Minister to be absent today at the time of introducing the Bill.

SHRI VIDYACHARAN SHUKLA: I apologise on behalf of the Government for the absence of the hon. Minister.

MR. SPEAKER: When we are adjusting everything and when we are allowing this Bill to be introduced, the hon. Minister is absent. This is really totally wrong.

SHRI VIDYACHARAN SHUKLA: Let us go to the next item.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): There is an old adage which requires to be proved as often as it can be, which says that too many cooks spoil the broth.

12.38 hrs.

NATIONAL COMMISSION FOR MINORITIES  
(AMENDMENT) BILL\*

[Translation]

THE MINISTER OF WELFARE (SHRISITARAM KESRI):  
I beg to move for leave to introduce a Bill to amend the